

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3456
ANSWERED ON:20.08.2004
HIGH COURT BENCH IN NORTH KARNATAKA
Channappa Shri Kunnur Manjunath

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has received representations/requests for establishment of a High Court Bench in North Karnataka, Hubli/Dharwad;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be established?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a), (b) & c): The Government of Karnataka has since 1981 been of the view that a Bench of the Karnataka High Court be established at Hubli-Dharwad. However, the successive Chief Justices of the High Court have not so far endorsed the proposal. It is the policy of the Government of India that both the State Government and the High Court consider the matter from all angles and arrive at a consensus. As no complete proposal has been received from the Government of Karnataka, in consultation with the Chief Justice of Karnataka High Court, for establishing a Bench of the High Court in North Karnataka, Hubli/Dharwad, it has not been possible for the Central Government to take a decision in the matter.